

ITEM NO.37

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO(S). 17498/2023

(Arising out of impugned final judgment and order dated 01-02-2019 in CRLA No. 2150/2006 passed by the High Court Of Judicature At Allahabad)

CHOTAY @ PREAM CHANDRA

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 99732/2023 - CONDONATION OF DELAY IN FILING, IA No. 99736/2023 - EXEMPTION FROM CUSTODY CERTIFICATE, IA No. 99730/2023 - EXEMPTION FROM FILING O.T.)

Date : 01-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Nagender Kumar Singh, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. K. Parameshwar, A.A.G.
Mr. Manish Kumar, Adv.
Mr. Yasharth Kant, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application seeking exemption from filing custody certificate is allowed.

Delay condoned.

Leave granted.

List on 03rd January, 2024, for considering the interim prayer for grant of bail.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

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